

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 184/TT/2016

- Subject : Determination of transmission tariff for Asset : +/- 800 kV Biswanath Chariali – Agra HVDC POLE-II (1500 MW HVDC Terminal at Biswanath Chariali and Agra) along with Earth Electrode line and Earth Electrode Station for both Biswanath Chariali and Agra from Anticipated COD 1.9.2016 to 31.3.2019 under the transmission system associated with "NORTH EAST – NORTHERN/WESTERN INTER CONNECTOR – I PROJECT".
- Date of Hearing : 17.11.2016
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 19 others
- Parties present : Shri V.P. Rastogi, PGCIL
Shri Y.K. Seghal, PGCIL
S.K. Venkatesan, PGCIL
Shri Rakesh Kumar, PGCIL
Shri Rakesh Prasad, PGCIL
Shri M.M. Mondal, PGCIL
Mrs. Manju Gupta, PGCIL

Record of Proceedings

The learned counsel of BRPL vide letter dated 11.11.2016 made a request for a short adjournment on account of some personal difficulty. The Commission taking into consideration the request of learned counsel of BRPL directed to list the matter on 6.12.2016.



2. The Commission directed the petitioner to file the following information, on affidavit by 2.12.2016 with a copy to the respondents:-

- a) Status of the commissioning of the asset. If there is any change in the COD, Auditor's Certificate in case of actual COD or Management Certificate in case of anticipated COD along with the revised tariff forms;
- b) Supporting documents regarding declaration of commissioning of the asset;
- c) Documents in support of interest rates and/or Repayment Schedules (as per Form-9c) of Proposed Loan, ADB-V, ADB-IV, SEB TR 1-A SEK, SEB TR 1-B SEK and SBI Loan deployed, for the asset. If there is any default in interest payment on loan, provide the details;
- d) Form-4A "Statement of capital cost" as per books of accounts (accrual basis and cash basis separately) for the asset. Amount of capital liabilities in gross block should also be indicated;
- e) The computation of Interest During Construction (IDC) for the asset for the following periods:
 - (i) From the date of infusion of debt fund up to scheduled COD as per Regulation 11 (A) (1) of 2014 Tariff Regulation;
 - (ii) From scheduled COD to actual / anticipated COD of the asset;
- f) Details of incidental expenditure incurred (IEDC) during the period of delay in commissioning of the asset (i.e. from scheduled COD to actual / anticipated COD) along with the liquidated damages recovered or recoverable, if any;
- g) Form-9 (Details of allocation of corporate loans to various transmission elements), Form 14 (Other income generated, if any) and Form-15 (actual cash expenditure) in respect of the asset.

3. The petitioner is also directed to submit editable soft copy (excel format) of information sought in point No. (e) with links by 2.12.2016.

By order of the Commission

-sd-
(T. Rout)
Chief (Law)

